

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone.No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 10th August, 2020

S.O-250 Whereas, on 06-12-2019 Police Station Kulgam received reliable information that some unknown terrorists hurled a hand grenade on CRPF Headquarters Laroo Kulgam, resulting in injuries to one CRPF personal; and

2. Whereas, a case FIR No. 14/2019 U/S 13,16,18,20,23,38 was registered in Police Station Kulgam and investigation was set in motion; and

3. Whereas, during investigation the site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstances were recorded under the relevant provisions of law; and

4. Whereas, during investigation one accused namely Yasir Javaid Bhat S/O Javaid Ahmad Bhat R/O Khanpora Checki Dessan Yaripora who was already arrested by Jammu Police in connection with grenade attack at Bus Stand Jammu was found involved in the case; and

5. Whereas, the custody of the accused was changed in the case and the accused during investigation confessed that he was involved in

the crime of hurling a grenade upon the CRPF Headquarters Laroo Kulgam on 06-12-2019 in which one CRPF personnel was injured; and

6. Whereas, the accused disclosed that he was working for accused HM District Commander Farooq Ahmad Bhat @ Nali, who had given him two grenades for lobbing on security forces, subsequently on his disclosure the PIN of the grenade was recovered from Laroo Adda; and

7. Whereas based on the investigation, statement of witnesses recorded and other evidences collected during the course of investigation, the investigation officer has established prima facie case against the following accused persons for commission of offences shown against each under unlawful Activities (Prevention) Act, 1967 as under:-

S.No	Name of the accused	Offence
1	Yasir Javaid Bhat S/O Javaid Ahmad Bhat R/O Khanpora Checki Dessan	13,16,18,23,38 ULA (P) Act
5	Farooq Ahmad Bhat @ Nali S/O Ab. Gani Bhat R/O Checki Dessan (Active Terrorist)	13,18,20,23 ULA (P) Act

08. Whereas, accused Farooq Ahmad Bhat @ Nali is absconding and proceedings U/S 299 Cr.PC have been initiated against him; and

09. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

10. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 13,16,18,20,23,38 of ULA (P) Act, 1967 in the case FIR No. 14/2019 of Police Station Kulgam.

By order of the Government of Jammu & Kashmir

Sd/-

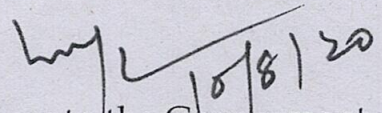
Principal Secretary to the Government
Home Department

No. Home/Pros-207/2019

Dated: 10.08.2020

Copy to:-

1. Joint Secretary (J&K), Ministry of Home Affairs, GOI.
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home
5. Stock file.


Special Secretary to the Government
Home Department